

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42051/2022

(Arising out of impugned judgment and order dated 16-02-2018 in WC No. 43195/2015 21-03-2022 in CMRA No. 319/2021 passed by the High Court of Judicature at Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

(IA No. 20933/2023 - CONDONATION OF DELAY IN FILING
IA No. 20934/2023 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 24267/2023 - EXEMPTION FROM FILING O.T.
IA No. 20936/2023 - EXEMPTION FROM FILING O.T.
IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 41826/2022 (XI)
(IA No. 16373/2023 - CONDONATION OF DELAY IN FILING
IA No. 16374/2023 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 16375/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 24250/2023 - EXEMPTION FROM FILING O.T.
IA No. 16376/2023 - EXEMPTION FROM FILING O.T.
IA No. 24248/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Anil Kaushik, Sr. Adv.
Mr. Rajat Rana, Adv.
Mr. Mayank Gautam, Adv.
Mrs. Shashi Sharma, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s) Jetendra Singh, Adv.
Vijendra Kumar Kaushik, Adv.

Kalpana Sabharwal, Adv.
Priyanka Singh, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the respondent(s) prays for and is granted four weeks time to file counter affidavit.

Rejoinder, if any, can be filed within four weeks thereafter.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR